

18 hrs.

And yet, this Bill will make it impossible for such individuals of the country to contest the office of the President. It is from that angle also I want to suggest that this obnoxious Bill must be thrown where it rightly and obviously belongs.

Finally, I want to suggest one or two things. One of them is this. The Minister says in his Statement of Objects and Reasons in No. 4 as follows:—

“The ground relating to the offence of bribery or undue influence for challenging an election to the office of President or Vice-President should be omitted altogether”.

What the Minister say is extraordinary. I am not going to enter into any detailed argument, partly because there is no time and partly also because this was discussed already.

MR. CHAIRMAN: Mr. Mavalankar, will you be finishing within half a minute or would you want more time?

SHRI P. G. MAVALANKAR: I would need some more time.

MR. CHAIRMAN: If that is so, before I adjourn, I shall call upon Shri K. Raghu Ramaiah, the Minister of Parliamentary Affairs, to present his Thirty-sixth Report of the Business Advisory Committee.

BUSINESS ADVISORY COMMITTEE
THIRTY-SIXTH REPORT

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): Sir, I beg to present the Thirty-sixth Report of the Business Advisory Committee.

MR. CHAIRMAN: The House now stands adjourned till 11 a.m. on 21st February, 1974.

18.01 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Thursday, February 21, 1974/Phalguno 2, 1895 (Saka)